

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA NO.679/2016
MA No. 1401/2018

New Delhi this the 11th day of January, 2019

HON'BLE MS. NITA CHOWDHURY, MEMBER (A)
HON'BLE MR. S.N. TERDAL, MEMBER (J)

Krishna Mohan Upadhyay
S/o Sh. Swami Nath Upadhyay,
R/o WZ-58/2, 1st Floor
Titarpur, Najafgarh Road,
New Delhi

- Applicant

(None)

VERSUS

1. Govt. of NCT Delhi through
The Chief Secretary,
Govt. of NCT of Delhi, Delhi Secretariat,
New Delhi
2. Delhi Subordinate Services Selection Board,
Through its Chairman, Govt. of NCT of Delhi
F-18, Karkardooma, Institutional Area,
Delhi-92
3. The Director of Education,
Directorate of Education,
Delhi Admn., Old Secretariat, Delhi - Respondents

(By Advocate: Mr. Amit Anand)

ORDER (Oral)

By Ms. Nita Chowdhury:

Nobody appears for the applicant. Hence, we proceed with the matter under Rule 15 of the CAT (Procedure) Rules, 1987.

2. The applicant has filed MA No. 1401/2018 for condonation of delay of 847 days but has not given any valid reason for the said delay. The respondents have contested the said period of delay and pointed out that the applicant cannot ask for extension of time for delay in filing the OA simply on the basis of representations

preferred by him in the meantime. The plea taken by the respondents is as per law and hence, the MA for condonation of delay is rejected.

3. In view of the above order, the OA is also dismissed. No costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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